

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH: HYDERABAD**

OA./20/305/2016
Dated: 03/8/2018

BETWEEN:

S. Sudhakar,
S/o. S. Venkata Raju,
Aged about 55 years,
Deputy Station Superintendent (Retd.),
R/o. 12-1-1/C/12, Satya Nagar,
Lalapet, Secunderabad – 500 003.

..... Applicant

AND

1. The Union of India rep. by
The General Manager,
South Central Railway,
Government of India, Ministry of Railways,
Rail Nilayam Secunderabad – 500 003.
2. Senior Divisional Personnel Officer,
Divisional Office, Personal Branch,
Guntakal, South Central Railway,
Guntakal Division, Guntakal, A.P.

..... Respondents

Counsel for the Applicant : Mr. T. Koteswara Rao, Advocate
Counsel for the Respondents : Mr. V.V.Narasimham, Addl. CGSC

CORAM

Hon'ble Mr. B.V. Sudhakar, Admn. Member
Hon'ble Mr. Swarup Kumar Mishra, Judicial Member

ORAL ORDER

Heard Mr. T. Koteswara Rao, learned counsel for the applicant and Mr. Bheem Singh representing Mr. V.V.N. Narasimham, learned Standing Counsel for the Respondents.

2. Learned Standing Counsel has informed that the relief sought for in the OA has been given vide Annexure-R1 order dated 06.11.2015. However, counsel for the applicant has prayed that all the arrears may be given to the applicant. Learned counsel for the respondents promised the same. The respondents are directed to comply with the order within eight weeks from the date of receipt of a copy of the order. Accordingly, the OA is disposed of. No order as to costs.

(SWARUP KUMAR MISHRA) (B.V. SUDHAKAR)
JUDL. MEMBER ADMN. MEMBER

Dated the 3rd August, 2018
(Dictated in the Open Court)